

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 55049 Of 2013**

[Arising out of OIA No. 18/Commr.PKL/2012 dated 27.09.2012 passed by the Commissioner (Appeals) of Central Excise, Panchkula]

**Gs1 India**

330, 2<sup>nd</sup> Floor, C Wing, August Kranti Bhawan, Bhikaji Cama Place  
 Ramakrishna Puram West, N Delhi 110066

**: Appellant (s)**

Vs

**Commissioner of Central Excise & ST  
 Panchkula**

SCO no. 407-408, Sector 8, Panchkula 134119

**: Respondent (s)**

APPEARANCE:

Shri Shubham Garg, CA for the Appellant

Shri Shivam Syal, Departmental Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. 60198/2023**

Date of Hearing: 18.07.2023

Date of Decision: 18.07.2023

**Per : S. S. GARG**

Ld. Advocate for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submissions made by the Id. Advocate, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
 MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
 MEMBER (TECHNICAL)